

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

TA (AT) (Compt.) No. 10 of 2017 (Old Appeal No. 48/2016)

In the matter of:

Shree Cement Limited

.....**Appellant**

Vs

Competition commission of India & Ors.

.....**Respondents**

Present:

For Appellant:-Mr. Manas Kumar Chaudhari, Mr. SagardeepRathi, Mr. Pranjal Prateek, Ms. Radhika Seth and Mr. Aman Singh Baroka, Advocates for Appellant.

For Respondent :-Mr. Samar Bansal and Mr. Manan Shishodia, Advocates for Respondent.

Ms. Devahuti Pathak, Advocate for CCI

Ms. Bulbuli Richong, Deputy Director, Advocate for CCI

ORDER

13.02.2020- It has been brought to our notice by learned counsel that instant appeal was de-clubbed from a Bunch of Appeals which has been disposed of by Bench No. 1. Since some of the issues are overlapping, it would be appropriate to list this matter also before the same Bench.

In view of the reason assigned we think it would be proper to place the matter before the Hon'ble Chairperson for appropriate orders.

(Justice Bansi Lal Bhat)
Member (Judicial)

(Shreesha Merla)
Member (Technical)

SC/NN